

CCP No. 21/05 in OA No.713 /2004 -

ORDER OF THE TRIBUNAL

20.5.2005

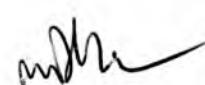
Shri Anand Dadariya on behalf of Ku. Malti Dadariaya, counsel for the petitioner.

Shri S.K. Nagpal on behalf of Shri P.Shankaran counsel for the respondents.

The learned counsel for the respondents has stated that the order of the Tribunal dated 14.9.2004 passed in OA No.713/04 has been complied with by the respondents by passing the order dated 7.12.2004. Therefore, the present CCP has become infrucuous.

Since, the respondents have complied with the order of the Tribunal, thus the present CCP has become infructuous. Accordingly, the same is dismissed as infructuous. Notices are discharged.

(Madan Mohan)
Judicial Member


(M.P.Singh)
Vice Chairman